

SHRI OM MEHTA: Sir, I have already said that this Task Force was constituted to look into the question of delegation of powers to the Delhi Administration and also rationalisation of functioning and respective jurisdiction of D.M.C., N.D.M.C. and D.D.A. and measures necessary for effective co-ordination of these organisations. Sir, I may tell the honourable Member that I am not the commander-in-chief of the Task Force. The members of the Task Force are :

(1) Shri K. R. Prabhu, Additional Secretary, Ministry of Home Affairs.

(2) Shri J. R. Kohli, Chief Secretary, Delhi.

(3) Shri R. C. Bhargava, Joint Secretary, Ministry of Energy.

(4) Shri N. R. Reddy, Joint Secretary, Ministry of Shipping and Transport.

(5) Shri Suresh Mathur, Joint Secretary, Planning Commission.

(6) Shri R. Gopalaswamy, Joint Secretary, Ministry of Works and Housing.

(7) Shri P. K. Basu, Joint Secretary, Ministry of Finance.

(8) Shri K. C. Pandeya, Joint Secretary, Ministry of Home Affairs.

SHRI BHUPESH GUPTA: Sir, it is an excellent bureaucratic outfit. That is why I had asked for the names. I would have some consolation if Mr. Om Mehta had been there as a representative of the people. But no such representative is there. I should like to know why they are not associating somebody outside the bureaucracy with this matter of looking into the working of the Administration and setting things right. Do they think that this is the best so-called Task Force to go into a matter of this type? Is this matter purely administrative and nothing else?

SHRI OM MEHTA: Sir, there is no question of bureaucracy. There was

a definite function and there were definite terms of reference. As I have already said, we will have a discussion with the elected representatives of Delhi with the Chief Executive Councillor of the Metropolitan Council. Then we will come to a final decision.

Complaints against the Members of the Delhi Cantonment Board

*334. **SHRI SAWAISINGH SISO-DIA:** Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 576 given in the Rajya Sabha on the 27th May, 1976 and state:

(a) whether the investigations into the complaints against the Members of Delhi Cantonment Board have been completed;

(b) if so, what action has been taken against the persons found guilty of lapses; and

(c) if answer to part (a) above is in the negative, what are the reasons for the delay in completing the investigations?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI JANKI BALLAV PATNAIK): (a) The report of the investigating officer with the comments of GOC-in-C/DML&C has been received by the Government recently.

(b) The report is under consideration of the Government.

(c) Does not arise.

श्री सवाई सिंह सितोदिया : महोदय, माननीय मन्त्री जी के उत्तर से बड़ी गम्भीर स्थिति सामने आती है। आपात स्थिति तथा बीस सूत्री कार्यक्रम के लागू होने के बाद पूरे देश में अनुशासन तथा शीघ्र काम करने की भावना का उदय हुआ है, लेकिन आश्चर्य होता है कि

पिछले सत्र में मैंने इस सम्बन्ध में प्रश्न किया था और माननीय मन्त्री जी ने यह उत्तर दिया था कि इसकी जांच हो रही है और उन्होंने यह भी स्वीकार किया था कि गम्भीर स्वरूप की शिकायतें आयी हैं। खास कर अतिक्रमण और अनधिकृत निर्माण के कार्य हुए हैं और जब दिल्ली के दूसरे हिस्सों में काफी इस तरह की जो गलत कार्यवाहियां थीं उनको हटाया गया है तो आश्चर्य होता है कि दिल्ली के क्षेत्र के बारे में शिकायत हो और उसकी जांच करने वाले अधिकारी दिल्ली में रहते हों और माननीय मन्त्री जी का कार्यालय भी दिल्ली में हो फिर क्या कारण है कि इस तरह के अतिक्रमण को हटाने में इतना विलम्ब हुआ है, जबकि संसद में भी इस पर चर्चा हो चुकी है और यहां संसद में वायदा किया गया था कि इस बारे में जल्दी ऐक्शन लिया जायगा। लेकिन इतने महीने गुजर जाने के बाद मन्त्री जी उत्तर दे रहे हैं कि यह मामला विचार के लिये रखा हुआ है। मुझे ऐसा लगता है कि सम्बन्धित अधिकारियों ने जान बूझ कर इसमें देर की है, विलम्ब किया है और इस कारण ही समय पर उनके पास जानकारी नहीं आयी और इसीलिये वह कोई ऐक्शन नहीं ले सके। इसलिये मैं माननीय मन्त्री जी से जानना चाहता हूं कि इस विलम्ब का क्या कारण है और यह जांच कब शुरू हुई और इस में किस अधिकारी ने विलम्ब किया है? किसकी उदासीनता है और उस सम्बन्ध में आपने क्या ऐक्शन लिया है और इस तरह का जो वातावरण देश में बना हुआ है शीघ्र काम निपटाने का उसके होते हुए भी जो इसमें देर हुई है उसका कारण क्या है और इस मामले में उदासीनता क्यों बर्ती जा रही है?

SHRI JANKI BALLAV PATNAIK: Sir, there is no question of delay or lack of information. Sir, the allegations were made towards the end of February and an inquiry was ordered in the month of March. The inquiry officer submitted his report in the month of May. As the process of inquiry goes it had to pass through

three stages before it came up before the Government—it had to go to the General Officer Commanding Western Command the Command Headquarters and the Director of Military Lands and Cantonments. After covering these three stages, the report was received by the Ministry only this month. The report is under close study of the Government. I may assure the honourable Member that whatever action is called for will be taken.

श्री सवाई सिंह सिसोदिया : मैं माननीय मन्त्री जी से निवेदन करूंगा कि पिछले सत्र में जो आपने उत्तर दिया था वह यह था कि जांच हो रही है और जल्दी ही ऐक्शन लिया जाएगा, अभी भी आप यही उत्तर दें कि जल्दी ऐक्शन लिया जाएगा, यह मुनासिब नहीं है। अगर उनका ख्याल है कि किसी अधिकारी ने विलम्ब किया तो उसने खिलाफ कार्यवाही क्यों नहीं की? मैं इसलिए जोर दे रहा हूं कि अधिकारी लोग शीघ्र आपकी आज्ञा का पालन क्यों नहीं करते हैं, उसमें उदासीनता बरतते हैं? इसमें 8 महीने हो गये, 6 महीने तक आप उसकी जांच नहीं करा सके। तो उनके खिलाफ आप ऐक्शन क्यों नहीं लेते हैं। अगर देर करने वालों के खिलाफ आप ऐक्शन नहीं लेंगे उनको सजा नहीं देंगे तो कभी आपके पास जानकारी नहीं आयेगी।

SHRI JANKI BALLAV PATNAIK: Sir, the inquiry was ordered in March and this report was received by us only this month. There has been no extraordinary delay in the process. And I can tell him that whatever drastic action is called for will be taken.

SHRI KALYAN ROY: Sir, Mr. Sisodia expressed the sentiments of all the people who are living in the Cantonment. The entire affair is utterly sordid and stinking. May I know whether he is aware that two brothers, Mr. Brij Lal Dua and another, have turned into private zamindars, that they have been charged with

embezzlement of public funds, with encouraging unauthorised constructions/encroachments, with making illegal appointments and doing clandestine trade without obtaining a valid licence? Is it not a fact that the General Officer Commanding-in-Chief who is the local Government for the purpose of the administration of the Cantonment referred the matter to the Ministry of Defence and strongly recommended for dissolving the Board in order to tone up the administration and that a delegation met Mr. Patnaik? Is it not also a fact that perhaps because of certain favouritism shown by the Deputy Minister the matter is being delayed?

SHRI JANKI BALLAV PATNAIK: I have already mentioned that this is looked into by the Government. The delegation came and met me, and this is under the study of the Government. About the allegation he made an inquiry has been made. The report is there with us and we are trying to fix responsibility on the persons concerned.

SHRI KALYAN ROY: The General Officer Commanding-in-Chief is the local Government for the purpose.

SHRI JANKI BALLAV PATNAIK: I am answering your question. The report is there. We are trying to fix responsibility on the individuals who are responsible for certain actions. And as far as the General Officer Commanding-in-Chief is concerned, his recommendation is also there with us and we are studying his recommendation and proper action will be taken.

(Interruptions)

MR. CHAIRMAN: No running commentary. Let him reply.

श्री जगदीश जोशी : श्रीमन्, क्या माननीय मन्त्री महोदय यह बताने की कृपा करेंगे कि इस सत्र में तो रिपोर्ट पढी जा रही है, क्या आगामी सत्र के प्रथम दिन तक वहाँ अवैध जो रचनायें की गई हैं या निर्माण किये गये हैं उनको हटाकर दोषी अधिकारियों को दण्डित किये जाने का कार्य पूरा हो जाएगा ?

SHRI JANKI BALLAV PATNAIK: I think the report will be disposed of before that and action will be taken.

श्री प्रकाश महरोत्रा : श्रीमन्, क्या माननीय मन्त्री जी यह बताने की कृपा करेंगे कि इक्वायरी किसके द्वारा कराई गई और प्राइमा-फेसी शिकायतें जो होती हैं वह दूर होती हैं या नहीं ?

SHRI JANKI BALLAV PATNAIK: Sir, the inquiry was conducted by the Assistant Director, Military Lands and Cantonments, attached to the Directorate of Military Lands and Cantonments. The report is still under study and it will not be possible for me to disclose the report.

*335. [The questioner (Shri F. M. Khan) was absent. For answer Col. vide 39 infra.]

*336. [The questioner (Shri Viren J. Shah) was absent. For answer vide Col. 40 infra.]

*337. [The questioner (Shri Kameshwar Singh) was absent. For answer vide Col. 40 infra.]

Raman Hydro-electric Project

*338. **SHRI LEONARD SOLOMAN SARING:**†

DR. RAJAT KUMAR CHAKRABARTI:

SHRI NABIN CHANDRA BURAGOHAIN:

SHRI KRISHNA BAHADUR CHETTRI:

Will the Minister of ENERGY be pleased to refer to the answer to Starred Question 216 given in the Rajya Sabha on 18th March, 1976 and state:

(a) whether the Raman Hydro-electric Project in Darjeeling district has been cleared by the Planning Commission; and

(b) if so, by when the State Government propose to take up the project?

†The question was actually asked on the floor of the House by Shri Leonard Solomon Saring.